

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3299  
ANSWERED ON:30.11.2010  
GUJARAT MOTOR VEHICLES REGULATION BILL  
Maadam Shri Vikrambhai Arjanbhai;Premajibhai Dr. Solanki Kiritbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has received a Bill titled 'Gujarat Motor Vehicles (use of Fuel) Regulation Bill, 2005' for approval;
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) whether the Government has withheld approval to the Bill;
- (d) if so, the reasons therefor; and
- (e) the time by which the Bill is likely to be approved?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): The Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005, seeking the approval of the Government of India before its introduction in the State Legislature, was received in this Ministry on 17.2.2005 and the same has been returned to the State Government in view of the decision taken on 2.6.2009 that the Bills which are referred for obtaining the approval of Government of India for their introduction in the State Legislature, need not be processed by this Ministry as they are not obligatory under the Constitution of India. The Bill had been returned to the State Government on 20.7.2009 with a request that the same may be sent to the Government of India if it is reserved by the Hon'ble Governor for consideration of the President after its passage in the State Legislature.